| SI | Reference of proposed GNA | SECI views/suggestion |
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| <u>No.</u> 1. | Amendment to Regulation 5.8 of the Principal Regulations: 4.1. Clause (vii) of Regulation 5.8 of the Principal Regulations shall be substituted as under: "(vii) In case of Renewable Power Park Developer, the following documents shall be submitted: | |
| | a) authorization by the Central Government or the State Government, as applicable, to undertake infrastructural activities including arrangement for Connectivity on behalf of solar power generators or wind power generators; and | a) authorization by the Central Government or the State Government, as applicable, to undertake infrastructural activities including arrangement for Connectivity on behalf of solar power generators or wind power generators or Hybrid generators or ESS and |
| | b) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and | b) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; or Registered Title Deed as a proof of Ownership or lease rights or land use rights for 20% of the land required for the capacity for which Connectivity is sough together with bank guarantee @ of Rs 10 Lakhs /MW for the balance quantum of land falling short of 50 % of land required for the capacity for which connectivity is sought (in case of failure to demonstrate ownership / lease rights / land use rights with in a period of 12 months for 50 % of the land required for the capacity will be revoked , Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable, and |
| | c) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity." | |
| 2. | 4.2. New clause namely, clause (xi) shall be added after clause (x) of Regulation 5.8 of the Principal Regulations as under: "(xi) In case of Applicants which are REGS (other than Hydro generating station) or ESS (excluding Pumped Storage Plant(PSP)) the following documents shall be submitted: (a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution | |

| | licensee or an authorized agency on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be: Provided that in case of Applicants being multi-located REGS, the details of locations and capacity at each location, duly certified by the Renewable Energy Implementing Agency or the distribution licensee, as the case may be, shall be submitted. Or (b) (i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and | (b) (i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; or Registered Title Deed as a proof of Ownership or lease rights or land use rights for 20% of the land required for the capacity for which Connectivity is sough together with bank guarantee @ of Rs 10 Lakhs /MW for the balance quantum of land falling short of 50 % of land required for the capacity for which connectivity is sought (in case of failure to demonstrate ownership / lease rights / land use rights with in a period of 12 months for 50 % of the land required for the capacity of connectivity, this BG will be encashed and connectivity will be revoked ,Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable, and |
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| | (ii) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity." | |
| 3. | 8. New Regulation 9.3: 8.1. A new Regulation, namely, Regulation 9.3 shall be added after Regulation 9.2 of the Principal Regulations as under: "9.3 An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which final grant of connectivity has been issued, shall have to achieve the financial closure for the capacity of such Connectivity, a) within a period of 12 months from the date of issuance of final grant of connectivity, if the start date of Connectivity is within 2 years from date of issuance of final grant of connectivity or b) a period equivalent to 50% time period between issue of final grant of Connectivity is more than 2 years from date of issuance of final grant of connectivity is more than 2 years from date of issuance of final grant of | |

| | Provided that such an applicant shall submit proof of Financial Closure of the project (with copy of loan sanction letter or proof of first disbursal of loan amount) to CTU within 15 days of achieving the financial closure. Provided further that if the Connectivity grantee fails to achieve the financial closure within the stipulated time as per this regulation or fails to submit the copy of financial closure as per first proviso to this regulation Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable | or c) with in 6 months of issuance of transmission liscense to TSP to linked transmission elements which ever is later : or d) to achieve the milestones (FC) and submit the proof to CTU within nine months from date of grant of Stage-II Connectivity or within nine months prior to SCOD of substation at which Stage-II Connectivity is granted, whichever is later, may be retained as per existing procedure. Or e) Timeline for FC shall be as per PPA/PSA FC timelines or the above said points (A,B,C D), whichever is later. Provided that such an applicant shall submit proof of Financial Closure of the project (with copy of loan sanction letter or proof of first disbursal of loan amount) to CTU within 15 days of achieving the financial closure. Provided further that if the Connectivity grantee fails to achieve the financial closure within the stipulated time as per this regulation or fails to submit the copy of financial closure as per first proviso to this regulation Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable 9.4 Applicants can seek the connectivity at the same pooling station in a single application for staggered commencement date with different quantum of power (not less than 50 MW) 9.5 Applicants can within 6 months after grant of connectivity may request for extension of date of connectivity for a maximum period of months : a) If same does not involve any augmentation of the system. b) In case grant of connectivity is linked with augmentation of system, the request will be considered only if linked augmentation work is not at advance stage of award. |
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| 4. | 13. Amendment to Regulation 18.1 of the Principal Regulations: 13.1. A proviso shall be added to the clause (f) of the Regulation 18.1 of the Principal Regulations as under: "Provided that generating stations connected to the intra-State transmission system where Long Term Access granted to such entity or to its identified buyer, under the Connectivity Regulations, 2009 has become effective, shall | A new clause 18.1 (ff) be added after 18.1 (f) as below : |

| | be deemed to have been granted GNA equal to the quantum of such Long | |
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| | term Access, under these regulations." | Entity(ies) covered under Regulation 4.1 of these regulations where Long Term |
| | | Access granted to such entity or to its identified buyer, under the Connectivity |
| | | Regulations, 2009 has not become effective due to non-availability of linked ATS |
| | | or any other transmission constraint not attributable to the grantee ,and the |
| | | generation project is commissioned / operational and power is being evacuated |
| | | through STOA, shall be deemed to have been granted GNA equal to the quantum |
| | | of commissioned /operational capacity (under STOA) under these regulations. |
| 5 | Host State" means the State in which an entity is geographically located | In case we are taking about project not a company / organization, definition may |
| | | please be suitably modified. |
| | 5.2 Notwithstanding anything contained in Regulation 5.1, a generating station | .2 Notwithstanding anything contained in Regulation 5.1, a generating station or |
| | or ESS, with prior approval of CTU, shall be eligible to add, within the | ESS, with prior approval of CTU and entity with whom PPA/ PSA (if applicable) |
| | quantum | has been signed, shall be eligible to add, within the quantum of Connectivity granted |
| | of Connectivity granted to it, additional generation capacity or ESS, owned by | to it, additional generation capacity or ESS, owned by the generating station or the |
| | the generating station or the ESS or any other entity | ESS or any other entity |
| | Para 19.1 (c) | Further, in case PPA / LOA capacity stand reduced, connectivity shall also be |
| | | reduced to the revised PPA/ LOA capacity. |